

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL

ADMINISTRATIVE BENCH, ALLAHABAD

Allahabad, this the 10th day of September, 2002.

Original Application No. 785 of 2002.

Hon'ble Mr. Justice R.R.K.Trivedi, Vice Chairman

Hon'ble Mr. S.Dayal, Member (A)

S.N.Lal Srivastava

Son of Late Shri Laxmi Narain Lal

resident of 265 F New Loco Railway Colony

N.E. Railway, Varanasi.

.....Applicant.

Counsel for the applicant: Shri A.P.Srivastava.

Versus

1. Union of India

through General Manager (Personnel)

N.E. Railway, Gorakhpur.

2. Deputy Chief Signal Telecommunication Engineer

(Konstruction), East/N.E. Railway, Gorakhpur

.....Respondents.

Counsel for the respondents:Shri K.P.Singh.

O R D E R

(By Hon'ble Mr. Justice R.R.K.Trivedi, V.C)

By this O.A. under section 19 of Administrative Tribunals Act,1985, applicant has prayed for a direction to respondents to grant him departmental promotion on the post of Section Engineer,Signal in pay scale of 6500-10500 from the date of his junior were promoted.

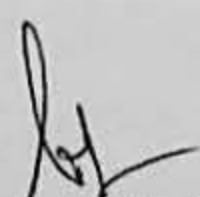
However, Shri K.P.Singh as learned counsel for the respondents has submitted that applicant has not approached any departmental authority before coming to this tribunal for redressal of his grievance.

2. Considering the aforesaid aspect we disposed of this O.A. with liberty to applicant to make a representation before respondents No.2 within two weeks. The representation

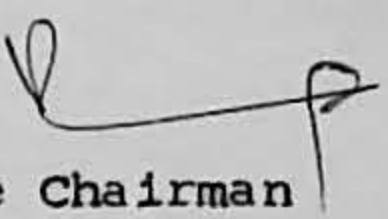


if so filed shall be considered and decided ~~filed~~ by a reasoned order within three months from the date a copy of this order alongwith application is filed. Copy of the order shall be given within three days.

No order as to costs.



Member(A)



Vice Chairman

madhu/-